

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI


T.C.P No. 516/(MAH)/2017  
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)  
SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.06.2017

NAME OF THE PARTIES: European Gateway Middle East Ltd.  
V/s.  
Bonton Holidays Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

| <u>S. No.</u> | <u>NAME</u>  | <u>DESIGNATION</u>               | <u>SIGNATURE</u>  |
|---------------|--------------|----------------------------------|---|
| 1             | Vikhil Dhoke | advocate for corporate<br>debtor |  |

ORDER

TCP No. 516/ I&BP/NCLT/MB/MAH/2017

On the Memo of withdrawal filed by the Petitioner Counsel, this matter is hereby  
dismissed as withdrawn with liberty to proceed in accordance with law.

Sd/-  
**V. NALLASENAPATHY**  
Member (Technical)

Sd/-  
**B.S.V. PRAKASH KUMAR**  
Member (Judicial)